

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) Insolvency No. 310 of 2020**

**IN THE MATTER OF:**

**Kapil Sharma,  
Shareholder of Archon Powerinfra India  
(Formerly Known as SKP Buildcon Pvt.  
Ltd.)**

**...Appellant**

**Versus**

**Manish Kumar Bhagat & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. P. Nagesh and Mr. Harshal Kumar, Advocates**

**For Respondent : None**

**ORDER**

**12.03.2020** It is represented on behalf of the Appellant that the matter has been settled between the parties and the instant Company Appeal has become an infructuous one. Hence, the instant Appeal is dismissed as an infructuous one, but without costs.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*pks/nn*